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3, SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No.04(RE-2006) / 2004-2009

NEW DELHI, Dated: 4th May, 2006

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends Schedule – I (Imports) of the ITC(HS) Classifications of Export and Import Items, 2004-09 as under:

“Condition No. 18 in Chapter 1A: General Notes Regarding Import Policy notified vide Notification No.2 (RE-2006)/2004-2009 dated 7.4.2006 is hereby kept in abeyance upto 7.7.2006.”

This issues in public interest.

Sd/-
(K.T. Chacko)
Director General of Foreign Trade

And Ex-Officio Additional Secretary to the Govt. of India

(Issued from File No 01/89/180/178/AM03/PC-IA)